

their families and to other officials or non-officials proceeding abroad on Government business and at Government expense.

(iii) *Ordinary passports:*

Are granted, on payment, to persons other than those already referred to.

(2) *India-Ceylon Passports.*

Are valid for travel between India and Ceylon only.

(3) *India-Pakistan Passports.*

Are valid for travel between India and Pakistan only.

(d) Technically, the possession of a diplomatic passport does not afford any special facilities to its holder. In terms of international practice, however, diplomatic visas are issued on such a passport and unless a Government have specific reason to suspect that the holder is contravening local customs and other regulations, his baggage is not searched.

**Accredited Press Correspondents**

3792. **Shri F. C. Borooah:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that Press Correspondents accredited to the Union and some State Governments enjoy railway concession;

(b) if so, why this facility has not been extended to the Correspondents accredited to Assam Government and few other State Governments; and

(c) the reason for not extending this facility to accredited Press Photographers?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) Yes, Sir,

(b) On the recommendation of the Ministry of Information and Broadcasting, the Railway Board grant

travel concession to Press Correspondents accredited to State Governments in accordance with rules framed on the lines of those in force at the Headquarters of Government of India. The concession has already been extended to Assam and all other States except Madras and Orissa. The Madras Government have not yet framed rules for accreditation of correspondents. The Orissa Government have recently finalised their rules and action is being taken to extend the concession to that State.

(c) Accreditation rules for Press photographers are being framed and as soon as these are finalised the extension of railway concession to them will be taken up.

**Strike in Caltex Establishment at Ernakulam**

3793. { **Shri F. G. Deb:**  
**Shri Liladhar Ko'oki:**  
**Shri F. C. Borooah:**

Will the Minister of Labour and Employment and Planning be pleased to state:

(a) whether a strike has taken place in the Establishment of Caltex at Ernakulam; and

(b) if so, the nature of the demands of the strikers and the decision of Government thereon?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) Yes, from 4th to 9th April, 1959.

(b) The demand was in respect of payment of overtime allowance. An appeal against a Tribunal award regarding the matter is pending in the Kerala High Court. At the intervention of the State Labour Department the Company conceded the demand subject to the condition that the amount will be recovered from the workers if the High Court set aside the award.